

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

IA No.64/2017 IN

T.P. No.156/ 2017

UNDER SECTION 391/394 OF CA 2013.

IN THE MATTER OF CENTURY DEALCOM PRIVATE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hn'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 21st July, 2017

For the Petitioner: Shri Thirupal Gorige, PCS.

Per Hon'ble Shri Ratakonda Murali, Member (J):

ORDER

PCS for petitioner is present. IA 64/17 is listed today for hearing. Heard the PCS.

This application is filed on behalf of the Petitioner Company for amendment of the Scheme for change of appointed date from 01.04.2015 to 01.04.2016. PCS has filed the decision of Board meeting dated 19.06.2017. The Board of Directors has taken decision for change of appointed date from 01.04.2015 to 01.04.2016. PCS draws the attention of this Tribunal to para 16 of the Scheme where the Board of Directors are empowered to make changes in the Scheme. PCS contended that already the Company has filed accounts to the ROC for the financial year ending 31.03.2016. Therefore, the amendment is necessary for change in the appointed date.

Considering the submissions made by the PCS, the Tribunal feels there are grounds to permit the petitioner to amend the scheme with regard to the appointed date from 01.04.2015 to 01.04.2016. Petition is accordingly allowed amending the Scheme with regard to the appointed date 01.04.2015 from 01.04.2016.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)